

lease-hold system of land tenure in Delhi into free-hold for residential plot upto 500 sq. mts. Based on this concerned agencies administering the lease were required to issue public notices. In the meanwhile some representations were received suggesting various alternatives in this regard. No final decision has been taken in the matter.

Allocation to Kerala for financing Hosin Project for Harijans

2332. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WELFARE be pleased to state:

(a) whether Government have made any allocation to Kerala for financing housing projects for Scheduled Castes; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) Yes, Sir.

(b) The Union Government is implementing Central Sector Scheme entitled Indira Awas Yojana, a sub-scheme of Jawahar Rozgar Yojana, exclusively meant for Scheduled Castes/Scheduled Tribes and free bonded labourers below the poverty line. An amount of Rs. 220.11 lakhs have been earmarked for Indira Awas Yojana during 1990-91 to Kerala State.

Rehabilitation of Children of Prostitutes and Downtrodden Tribes

2333. SHRI P.M. SAYEED:
SHRI SANAT KUMAR MANDAL:

Will the Minister of WELFARE be pleased to state:

(a) whether Government have propounded a scheme for the rehabilitation of

children of prostitutes and other downtrodden tribes and destitute ladies in India;

(b) if so, the details thereof; and

(c) by when it is likely to be implemented?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). No separate scheme for rehabilitation of children of prostitute has been formulated. However, facilities for care and protection available to destitute, orphaned and other neglected children as defined under the Scheme for Welfare of Children in Need of Care and Protection are also admissible to children of prostitutes.

For destitute ladies the scheme for assistance for setting up women training centres/institutes for rehabilitation of women in distress and scheme for short stay homes for women and girls is being implemented.

Report of Commissioner of Linguistic Minorities

2334. SHRI A.K. A. ABDUL SAMAD: Will the Minister of WELFARE be pleased to state:

(a) the last annual period for which the Commissioner of Linguistic Minorities has submitted his annual report to Government;

(b) the last annual report tabled in the Parliament by Government with or without the Action-Taken Memorandum;

(c) the last annual report discussed in the Parliament and the date thereof; and

(d) the progress made in the implementation of the recommendations of the last report tabled in the Parliament?

THE MINISTER OF LABOUR AND

WELFARE (SHRI RAM VILAS PASWAN):

(a) The last annual report i.e 28th Report submitted by the Commissioner for Linguistic Minorities is for the period July, 1987 to June, 1988,

(b) Only comments of the Government are placed in the Parliament. Comments of the Government on the 25th Report were placed in the Parliament along with the Report.

(c) 12th Report was the last Report discussed in both Houses of the Parliament. It was discussed in Rajya Sabha on 13.11.1972 and 14.11.1972 and in Lok Sabha on 28.11.1972, 29.11.1972 and 30.11.1972. 13th, 14th, 15th & 16th Reports were discussed in Rajya Sabha only. 13th Report was discussed on 27.11.1973, 14th on 3.7.1974 & 25.11.1973 14th on 23.4.1974 & 25.7.1974 and 15th 16th Reports together on 21.11.1977.

(d) The recommendations are attended to on a continuing basis by the Central Government. As far as the State Governments are concerned, Reports are sent to the concerned State Governments.

Grievances of Women

2335. **SHRIMATI VASUNDHARA RAJE:** Will the Minister of WELFARE be pleased to state:

(a) whether Union Government have advised different State Governments to set up some organisation to look into the grievance of women;

(b) whether any such organisation has been set up in Rajasthan; and

(c) if so, the assistance extended by Union Government for those organisations?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD

DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) No, Sir.

(b) and (c). Question does not arise.

[Translation]

Scholarship to Scheduled Caste/ Scheduled Tribe Students

2336. **SHRI NANDLAL MEENA:** Will the Minister of WELFARE be pleased to state:

(a) the number of graduate and post-graduate students belonging to Scheduled Castes and Scheduled Tribes in Rajasthan, who applied for Scholarships in 1989-90 and the number of students who were awarded this scholarship and the norms of payment of this Scholarship;

(b) whether students leave their studies due to the non-payment of Scholarships in time; and

(c) if so, the steps being taken to ensure timely payment?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The requisite information has been called for from Government of Rajasthan and will be placed on the table of the House when received.

[English]

Schemes for Welfare of Women

2337. **SHRI SUKHENDRA SINGH:** Will the Minister of WELFARE be pleased to state:

(a) the number of new schemes